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* **IN THE HIGH COURT OF DELHI AT NEW DELHI+**

W.P.(C) 5890/2021

PARTH KUMAR

..... Petitioner

Through Mr. Vivek Sood, Sr. Adv. with Mr.
Amit Tiwari, Adv.

versus

GOVT OF NCT OF DELHI AND ORS

..... Respondents

Through Mr. Gautam Narayan, ASC, GNCTD
for R-1 & 2.
Mr. Vijay Joshi & Mr. Himanshu
Pathak, Adv. for R-3.

CORAM:

HON'BLE MS. JUSTICE REKHA PALLI

ORDER

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04.06.2021

CM APPL. 18531/2021

1. Exemptions allowed, subject to all just exceptions.
2. Court fee be filed within two weeks of the Court resuming physical hearing.
3. The applications stand disposed of.

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4. The present petition has been filed primarily seeking a direction to the respondents to take necessary steps to ensure operation of all non-functional hospitals and *Mohalla Clinics* in the NCT of Delhi, in order to equip the city to deal with a possible third wave of the COVID-19 pandemic. It is the petitioner's apprehension that the existing healthcare system in the NCT of Delhi may be inadequate to meet the serious and urgent medical needs of the

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city's population in case of such an eventuality.

5. Issue notice. Mr. Gautam Narayan and Mr. Vijay Joshi accepts notice on behalf of respondent nos. 1-2 and 3 respectively.
6. Counter affidavit be filed within four weeks. Rejoinder thereto, if any, be filed within two weeks thereafter.
7. List on 12.08.2021.

REKHA PALLI, J

JUNE 4, 2021

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CHANDRA MISRA
Signing Date: 05.06.2021
13:09:39

